

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-362/ND/2017

IN THE MATTER OF:

M/s. Foseso India Limited

.. PETITIONER

Vs.

Fenace Auto Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,


Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Mohinder Vij.


For the Respondents : Mr. Ravinder Singh, Advocate
Ms. Raveesha Gupta, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that in compliance with the directions dated 09.10.2017, notice has been taken to the Corporate Debtor. Pursuant to the receipt of notice, Mr. Ravinder Singh, Advocate and Ms. Raveesha Gupta, Advocate have put in their appearance and seek some time for filing the reply to the Company Petition.

Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to file reply with an advance copy to be served to the Ld. Counsel for the petitioner. Petition^{er} to file rejoinder, if any, within a period of 7 days thereafter. 

List on 29.11.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.11.2017